# Upgrading of a branch post office in Kerala

Written Answers

•107. SHRI VISWANATH MENON-Will the Minister of COMMUNICA TIONS be pleased  $t_0$  state: :

(a) whether Government have received representations for upgrading the Edamalayar Branch Post Office in Kerala as Sub-Post Office; and

(b) if so, what decision Government have taken thereon?

THE MINISTER OF COMMUNI-CATIONS (DR. SHANKAR DAYAL SHARMA); (a) Yes, Sir.

(b) The proposal is under the consideration of the Postmaster-General, Kerala Circle.

#### Automalic Telephone Exchange at Dindigul

\*108. SHRI M. KADERSHAH: Will the Minister of COMMUNICATIONS be pleased to state-.

(a) whether Government propose to set up an automatic telephone exchange at Dindigul in Tamil Nadu: and

(b) if so, by when it is likely to start functioning?

THE MINISTER OF COMMUNI-CATIONS (DR. SHANKAR DAYAL SHARMA): (a) Yes, Sir.

(b) The exchange is likely to be commissioned in 1982-83.

## Record sale of U.S. bicentennial commemorative stamps

\*109. SHRI NABIN CHANDRA BURAGOHAIN: SHRI LEONARD SOLOMAN SARING: SHRI NRIPATI RANJAN CHOUDHURY:

#### SHRI KRISHNA BAHADUR CHETTRI: DR. RAJAT KUMAR CHAK-RABARTI:

Will the Minister of COMMUNI-CATIONS be pleased to state;

(a) whether it is a fact that the recent sale of special U.S. bicentennial commemorative stamps by the Posts and Telegraphs Department has surpassed the sale of other commemorative stamps issued earlier; and

(b) if *sc*, what are the total sale proceeds from the sale of these stamps?

THE MINISTER OF COMMUNI-CATIONS (DR. SHANKAR DAYAL SHARMA): (a) and (b) The Philatelic sale proceeds of the U.S. bicentennial commemorative stamps are Rs. 16,45,99087. There have been other commemorative series with higher Philatelic Sales.

#### Implementation of the Contract Labour (Regulation and Abolition) Act, 1970

### \*110. SHRI BHOLA PRASAD: SHRI KALYAN ROY:

Will the Minister of LABOUR be pleased to state:

(a) whether Government have assessed the implementation of the Contract Labour (Regulation and Abolition) Act, 1370;

(b) what is the number and nature of violations of the Act detected in private and public sectors, industry-wiss, and what action was taken against the managements;

(c) what is the number of prosecutions filed against various managements in the public and private sectors, industry-wise for violations of provisions of the Act;

(d) whether Government propose to take more stringent measures to